

[Authorised English Translation]

HARYANA GOVERNMENT**EXCISE AND TAXATION DEPARTMENT****Notification**

The 19th July, 2011

No. S.O. 64/H.A. 6/2003/S. 59/2011.—In exercise of the powers conferred by sub-section (1) of section 59 of the Haryana Value Added Tax Act, 2003 (Act 6 of 2003), and with reference to Haryana Government, Excise and Taxation Department, Notification No. Web 4/H.A. 6/2003/S. 59/2011, dated the 8th July, 2011 the Governor of Haryana hereby makes the following amendment in Schedules B and C appended to the said Act, namely :—

AMENDMENT

In the Haryana Value Added Tax Act, 2003 (Act 6 of 2003),—

- (i) in Schedule B, under columns 1 and 2, after serial number 33, the following serial number and entry thereagainst shall be inserted, namely :—

1	2
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“33A Kerosene oil sold through Public Distribution System”;

- (ii) in Schedule C, serial number 46 and entry thereagainst shall be omitted.

RAMENDRA JAKHU,
Financial Commissioner and Principal
Secretary to Government Haryana,
Excise and Taxation Department.